

**CENTRAL ADMINISTRATIVES TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

OA NO.2366/2018

NEW DELHI THIS THE 16TH DAY OF JULY, 2018

**HON'BLE MS. PRAVEEN MAHAJAN, MEMBER (A)
HON'BLE MR. S.N. TERDAL, MEMBER (J)**

Ashwani Kumar Rajput, (Appointment),
Aged about 30 years,
S/o Sh. Jai Prakash Rajput,
R/o RZ-65, Gali No.5,
Geetanjali Park, West Sagar Pur,
New Delhi-110046.

...Applicant

(By Advocate: Mr. M.K. Bhardwaj)

VERSUS

1. Govt. of NCT of Delhi
Through its Chief Secretary,
Govt. of NCT of Delhi,
New Secretariat, IP Estate,
New Delhi.
2. Delhi Subordinate Service Selection
Board through its Chairman,
FC-18, Institutional Area,
Karkardooma, Delhi.
3. North Delhi Municipal Corporation
Through its Commissioner,
Civic Center, SPM Marg, New Delhi.
4. South Delhi Municipal Corporation
Through its Commissioner,
Civic Center, SPM Marg, New Delhi.
5. East Delhi Municipal Corporation
Through its Commissioner,
Udyog Sadan, Patparganj,
Industrial Area, Delhi. ...Respondents

ORDER (ORAL)**HON'BLE MS. PRAVEEN MAHAJAN, MEMBER (A):**

Heard learned counsel for the applicant.

2. Learned counsel for the applicant submits that this OA may be disposed of at the admission stage itself with a direction to the respondents to consider his representation dated 27.03.2018 (Annexure A-5-Colly) in a time-bound manner. Learned counsel also drew our attention to the order dated 21.02.2017 passed by this Tribunal in OA No.215/2017 along with OA No.263/2017 and OA No.391/2017, the Writ Petition(C) No.4829/2017 passed by the Hon'ble High Court of Delhi and Writ Petition(C) No.11269/2011 passed by the Hon'ble High Court of Judicature for Rajasthan Bench at Jaipur, which, he submitted, cover the issue at hand.

2. Accordingly, without going into the merits of the matter, the OA is disposed of with a direction to the respondents to duly consider the aforesaid representation in view of the afore cited judgments and dispose of the same through a speaking order within six weeks from the date of receipt of a certified copy of this Order. The decision taken shall also be communicated to the applicant. If the applicant is still aggrieved, he can challenge the same, as per law, before the appropriate forum.

**(S.N. Terdal)
Member (J)**

/jk/

**(Praveen Mahajan)
Member (A)**

